

## REGULATORY PROCEDURES AND PROCESSES

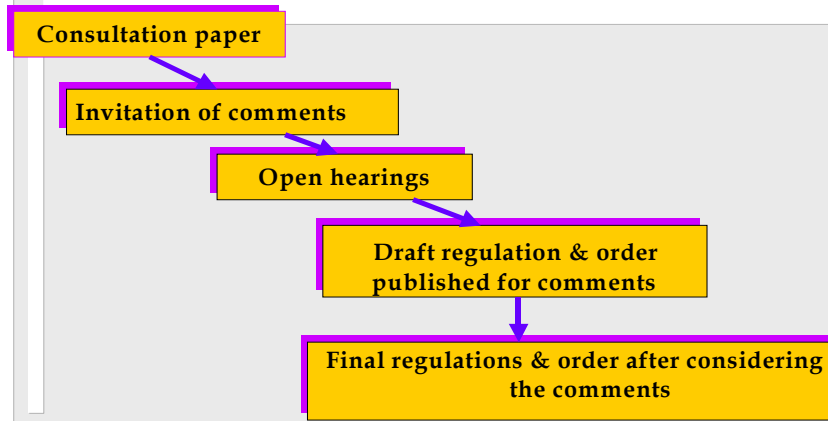
The Central Commission in discharge of its functions under the provisions of the Electricity Act, 2003

1. notifies Regulations and
2. issues orders on petitions relating to
  - grant of licence
  - determination of tariff
  - review and miscellaneous petitions.

### 1. **Procedure for Regulations**

The Commission follows a detailed and transparent process before issuing a Regulation. To start with, a Consultation Paper is developed on the issue on which a Regulation is proposed to be made. Quite often the consultation paper is prepared at the staff level and is also labeled as Staff Paper. The Consultation Paper/Staff Paper is then given wide publicity through electronic and print media inviting comments and suggestions from the stakeholders. On receipt of the comments, open public hearings are held to discuss the issues threadbare. Based on the comments received and the discussions in the public hearing, draft Regulations are formulated. As per the requirement of the Act, the draft Regulations then undergo the process of 'previous publication'. This implies that the draft Regulations are published for comments from the stakeholders. It is only after receipt and consideration of the comments that the Regulations are finally published/notified in the Gazette of India.

## PROCEDURE FOR REGULATIONS



9/8/05

8

## **2. Procedure for orders on petitions**

Petitions/Applications are made before the Commission primarily for

- tariff determination for generation and transmission;
- grant of licence for inter-State Transmission and inter-State trading in electricity.

Apart from the above, the following petitions/applications are also filed before the Commission :-

- Miscellaneous Petition
- Review Petition

The applicants file petitions with prescribed fee and serve a copy of their petition to all concerned. The applicants are also required to publish their application on their website and give notice in newspapers inviting objections and suggestions from the public. Thereafter, public hearings are held where the

petitioners and the respondents argue their case before the Commission. The Commission passes final orders on the petition after hearing all concerned. The petitioners and the respondents are allowed under the law to file for review before the Commission or appeal against the orders of the Commission before the Appellate Tribunal of Electricity.

